

# OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in Original Application no.138 and 139 of 2016, OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018 and OA No.1040 of 2018

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To

✓ The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
Near India Gate,  
New Delhi, Delhi 110001

No.CMC/2020/816  
Dated: 9.3.2020

**Subject: Report of the Monitoring Committee (under the headship of Justice Pritam Pal, Former Judge, Punjab & Haryana High Court) Constituted by the Hon'ble National Green Tribunal in O.A no. 606 of 2018 in the matter of Compliance of Solid Waste Management Rules, 2016 in compliance to the order dated 12.02.2020 in O.A no. 150/2014 (EA no. 35/2019) in the matter of Ajay Sipahiya & Ors. v/s Union of India & Ors.**

The Hon'ble National Green Tribunal in para no. 9 of its order dated 12.2.2020 in O.A No. 150/2014 (EA no. 35/2019) in the matter of Ajay Sipahiya & Ors. vs. Union of India & Ors has directed as under:

**"Para 9**

*In view of above, only order which needs to be passed is that the Corporation may take steps for ensuring proper disposal of garbage itself or by any other mechanism. It may take a call on the question of continuing or not continuing the present contract within one month from today to ensure that rights of the citizens to clean environment are protected and constitutional obligation of the Corporation to ensure clean environment and to comply with the Solid Waste Management Rules, 2016 is carried out. If present contract is not workable, an appropriate alternative arrangement may be made. Situation of waste not being scientifically disposed of should not continue on account of pendency of an administrative decision. The Committee headed by Justice Pritam Pal, former Judge of Punjab and Haryana High Court may oversee the compliance of these directions and furnish a further report after one month by e-mail at judicial-ngt@gov.in."*

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In compliance to the above order dated 12.2.2020, as per para 9, a report of the Monitoring Committee alongwith its recommendations in the matter are enclosed herewith for placing the same before the Principal Bench of the Hon'ble NGT, New Delhi.

It is further submitted that the abovesaid report is also being sent through email at [filing.ngt@gmail.com](mailto:filing.ngt@gmail.com).

DA/As above

622/R4/1007K  
17/3/2020

367/DR(V)  
18/3/2020

L.P.R.  
17/3/2020

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*(Signature)*  
**( Justice Pritam Pal )**  
Former Judge,  
Punjab & Haryana High Court  
Now as Chairman of the  
Monitoring Committee

OA 150/14  
PL Punjab  
18/3

Endst. No. CEC/2020/817

Dated: 9.3.2020

A copy of the above alongwith copy of the report is forwarded to the Commissioner, Municipal Corporation, Chandigarh, Additional Deluxe Building, New, Jan Marg, Sector 17, Chandigarh for information and necessary action please.

DA/As above

( Justice Pritam Pal )

Former Judge,  
Punjab & Haryana High Court  
Now as Chairman of the  
Monitoring Committee

**Report of the Monitoring Committee (under the headship of Justice Pritam Pal, Former Judge, Punjab & Haryana High Court) Constituted by the Hon'ble National Green Tribunal in O.A no. 606 of 2018 in the matter of Compliance of Solid Waste Management Rules, 2016 in compliance to the order dated 12.02.2020 in O.A no. 150/2014 (EA no. 35/2019) in the matter of Ajay Sipahiya & Ors. v/s Union of India & Ors.**

**1.0 Background**

The Hon'ble National Green Tribunal in its last order dated 12.02.2020 in OA no. 150/2014 (EA no. 35/2019) in the matter of Ajay Sipahiya & Ors. v/s Union of India & Ors. (copy of the order dated 12.02.2020 is annexed as per **Annexure -1**) has considered the report dated 20.01.2020 of the Monitoring Committee in terms of order dated 28.11.2019, in which the Monitoring Committee had made the following recommendations.

1. The Municipal Corporation, Chandigarh shall remove about 25000 MT old unprocessed solid waste material, occupying lot of space of the Solid Waste Processing Plant, within the time schedule as directed by the Hon'ble NGT in its order dated 28.11.2019.
2. During the meeting with the Municipal Corporation, Chandigarh and Chandigarh Pollution Control Committee on 14.1.2020, the Commissioner, Municipal Corporation, Chandigarh had informed that out of 3.70 Lakh households of Chandigarh, source segregation of solid waste has been started in 1.60 Lakh households and in the remaining households, source segregation shall be started by 30.6.2020. Accordingly, the Monitoring Committee directed the Municipal Corporation, Chandigarh to start 100 % source segregation of solid waste in all the wards of the Municipal Corporation Chandigarh by 30.6.2020. Therefore, the Municipal Corporation Chandigarh shall make immediate arrangements to deliver segregated solid waste of 1.6 lacs households to the Solid Waste Processing Plant so as to enable it to process the same effectively.
3. The Municipal Corporation, Chandigarh may make some provisions for giving processing fee to the project proponent to enable it to run the plant effectively and optimally.
4. The Municipal Corporation, Chandigarh shall engage the services of experts of IIT Roorkee/ IIT Delhi to assess the efficiency of the machinery available with the Solid Waste Processing Plant within 15 days and the work may be allotted to the institution within next 10 days. In case, after study/assessment, it is observed that the machineries installed at plant site require repairs/renovation, the same may be carried out by Solid Waste management plant within 3 months. The Municipal Corporation, Chandigarh shall also get expert opinion about conversion of existing RDF plant into waste to energy plant.

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- 5. The project proponent (Solid Waste Processing Plant) shall use and operate only Thermax make furnace, which is operated at 1000° C (at this temperature, the toxic gases like furan and dioxin are almost eliminated) to generate hot air for the removal of moisture of the solid waste. The repairing of this Thermax make furnace may be done within 15 days. The other old furnace operating at low temperature (400° C) shall not be used in any circumstance.
- 6. The project proponent shall modify/rectify the air pollution control device under the guidance of reputed technical organization to bring the dioxin parameter within the permissible limits."

The Hon'ble Tribunal while summarizing the recommendations of the Monitoring Committee has observed that the waste is lying dumped in the premises of the plant. Processing efficiency of the plant has been reduced on account of non-maintenance of the machinery. Plant is not being operated to its optimum capacity. Thermax make furnace was not in operation. The Committee recommended removal of the waste material by the Corporation and to deliver segregated solid waste to the plant. The Corporation may make provisions for processing fee. The Corporation may engage services of experts to assess the efficiency of the machinery available with the plant. Thermax make furnace may be repaired within 15 days. The project proponent may modify air pollution control device.

The Hon'ble Tribunal has further observed that the basic responsibility for disposal of waste lies with the Corporation. The same may be discharged directly or through one or the other contractor/ project proponent / concessionaire. It is for the Corporation to take a decision whether the contract assigned to the project proponent is viable or satisfactory or not and if not, what alternative arrangement is to be made. Corporation must ensure that solid waste management takes place appropriately and expeditiously without endangering the life of people. If it is not possible for the Corporation and the contractor to work together under the existing or revised contract terms, the Corporation must make alternative arrangement within one month from today.

The Hon'ble Tribunal further in para no. 9 of order dated 12.02.2020 has directed as under:

***In view of above, only order which needs to be passed is that the Corporation may take steps for ensuring proper disposal of garbage itself or by any other mechanism. It may take a call on the question of continuing or not continuing the present contract within one month from today to ensure that rights of the citizens to clean environment are protected and constitutional obligation of the Corporation to ensure clean environment and to comply with the Solid Waste Management Rules, 2016 is carried out. If present contract is not workable, an appropriate***

***alternative arrangement may be made. Situation of waste not being scientifically disposed of should not continue on account of pendency of an administrative decision. The Committee headed by Justice Pritam Pal, former Judge of Punjab and Haryana High Court may oversee the compliance of these directions and furnish a further report after one month by e-mail at judicial-ngt@gov.in.***

Therefore, in compliance to the said order, the Monitoring Committee has called meeting with the officers of Municipal Corporation, Chandigarh and Chandigarh Pollution Control Committee to have detailed discussion on the steps taken by the Corporation for ensuring proper disposal of garbage itself or any other mechanism adopted by it so as to protect the rights of the citizens to have clean environment. The minutes of the meeting held with the Commissioner, Municipal Corporation, Chandigarh and Officers of Chandigarh Pollution Control Committee are annexed as per **Annexure -2**.

The Commissioner, Municipal Corporation, Chandigarh apprised the status w.r.t compliance of the Solid Waste Management Rules, 2016 and steps taken by the Corporation regarding proper disposal of garbage itself as under:

1. In view of ill performance of Solid waste management plant run by M/S Jai Parkash Associates Ltd and scientifically processing of garbage as per Solid Waste Management Rules, 2016, the House of the Corporation has considered the para no. 9 of order dated 12.2.2020 of Hon'ble Tribunal in OA no. 150/2014 (EA no. 35/2019) and unanimously resolved that the Implementation Agreement dated 30.12.2005 and all MOUs/Agreements made with M/s Jaiprakash Associates Limited, be terminated with immediate effect.
2. The house of the Corporation has further resolved that the Municipal Corporation, Chandigarh will send a communication in this regard to M/s J.P. Associates and will take over the possession of the plant within one week of the above mentioned communications. The Corporation will make the inventory of machinery available inside the plant and also video graph the whole process of taking over in the presence of Duty Magistrate. The MCC will run the plant itself or through third party.

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He further submitted as under:

1. The technical status of the plant will be got checked through a Technical Committee either from IIT Roorkee or IIT Delhi or any other institute of repute which will assess the working condition of the machinery and plant and submit its report to improve the efficiency of the plant.
2. One more Expression of Interest will be published inviting the companies to upgrade the plant and technology, the interested company will submit the

proposal and accordingly, DPR will be prepared and shall be got approved from the General House of the Municipal Corporation.

- 3. Till the third party comes to operate the plant, the MCC will operate the plant at its own by deputing internal staff and engaging additional staff on outsourcing. The Municipal Corporation will request the Chandigarh Administration to provide special funds for operating the plant on its own or through third party either from Chandigarh Smart City Limited or from Chandigarh Administration.
- 4. The House authorized the Commissioner to incur the expenditure required to take over the possession of the plant, for running the plant for making payment to the technical committee for assessment of the machinery and the plant and any other unforeseen expenditure subject to ex-post facto information to the House.
- 5. An Action Taken Report along with the report of the Technical Committee and detailed Plan and Strategy be placed before the House preferably in its meeting to be held in the month of March, 2020.
- 6. That running the present plant is a stop gap arrangement and all the formalities should be completed expeditiously and in a time bound manner. The House also authorized the Commissioner to take appropriate decision for running the Garbage Processing Plant effectively and efficiently subject to information to the House later on.

The status w.r.t collection, segregation, transportation and processing of solid waste was submitted by the Commissioner, Municipal Corporation, Chandigarh and based on the data provided by him, the Monitoring Committee has made point wise recommendation/ directions as under:

**1. Door-to-door collection and source segregation of solid waste.**

100% door to door collection of solid waste has been started in all 26 wards of the City and for this purpose, 1415 waste collectors have been engaged. Segregation of solid waste has been started in about 60% of the area and waste is segregated in the form of wet, dry and hazardous in 03 bin system.

**Recommendations/ directions**

The Municipal Corporation, Chandigarh shall start 100% door to door collection and segregation of solid waste in 100% area by 31.3.2020.

**2. Treatment of wet waste.**

For processing of wet waste to convert into compost, it was informed that 60% of the wet waste collected is transported to the solid waste management plant. However, the Corporation assures that the wet waste compost pits of adequate

capacity at appropriate places shall be provided by 31.3.2020 to process 100% of the wet waste of the city.

**Recommendations/ directions**

The Municipal Corporation, Chandigarh shall construct adequate number of compost pits to process 100% wet waste of the city by 31.3.3020.

**3. Onsite composting in Parks**

The Monitoring Committee was informed that the Corporation has constructed Horticulture waste processing pits in all the parks of Chandigarh and at 8 places aerobic composting has been started. It was assured that whole of the horticulture waste of the city shall be started processing through compost pits by 31.3.2020.

**Recommendations/ directions**

The Municipal Corporation, Chandigarh shall construct adequate number of compost pits to process whole of the horticulture waste of the parks/city by 31.3.3020.

**4. Status of Material Recovery Facilities (MRFs)**

The Monitoring Committee was apprised that 04 Material Recovery Facilities (MRF) have been developed but these are on very small scale and running within the SSK premises. These MRFs shall be helpful for collection and sorting of dry waste into recyclable and non-recyclable material.

**Recommendations/ directions**

The Municipal Corporation, Chandigarh shall provide adequate number of Material Recovery Facilities (MRF) to recover the useful products by 31.3.3020.

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**5. Providing Compartments in Garbage carrying vehicles and GPS**

It was apprised that the vehicles used for transportation of garbage are properly covered to avoid spill over. In residential area, 1103 compartmentalized manual tricycles have been deployed for collection of segregated material. All 102 mechanized vehicles have been provided with GPS and monitoring of these mechanized vehicles is done through eSBM portal. Procurement of more compartmentalized vehicles is delayed because of non availability of vehicles due to mandatory provision of Bharat Stage VI vehicles from 1<sup>st</sup> April, 2020 onwards. However, MCC is in contact with the manufacturers and it was informed that vehicles will be available on GeM Portal very soon.

**Recommendations/ directions**

The Monitoring Committee directed that GPS enabled compartmentalized vehicles having provisions of Bharat Stage VI shall be procured by the corporation at the earliest possible.

**6. Frequency of sweeping in commercial and residential area**

The monitoring committee was informed that sweeping in commercial area is carried out twice in a day time and once in night time. In other areas, the sweeping is done once in a day.

**Recommendations/ directions**

Sweeping in commercial, residential and other areas be started twice in a day time and atleast once in night time by 15.03.2020.

**7. Management of Construction & Demolition Waste (C&D Waste)**

It was informed that C & D Waste processing plant is operational at Industrial Area, Phase-I, Chandigarh. Separate vehicles have been deployed for collection of waste from the generator and transportation of same to the processing plant. Presently, plant is processing around 150 TPD C & D waste. Awareness is being created among the general public w.r.t. proper disposal of C & D waste.

**Recommendations/ directions**

The C&D Waste management plant should be operated at optimum capacity so as to manage whole of the C&D waste generated in the city. 100% processing of C&D Waste at the C&D Waste Processing Plant should be started by 31.3.2020.

**8. Bulk Waste Generator Identification and management of solid waste.**

It was informed that 26 Bulk Waste Generators have been identified. These waste generators have provided wet waste compost facilities in their premises to manage the wet waste. For processing of dry waste, these Bulk Waste Generators have made agreement with the Corporation to lift their dry waste and to dispose of the same scientifically as per Solid Waste Management Rules, 2016.

**Recommendations/ directions**

Municipal Corporation, Chandigarh shall identify all the Bulk Waste Generators within one week and these Bulk Waste Generators be directed to provide compost facilities in their premises to manage wet waste by 31.3.2020 and to manage the dry waste, they may make agreement with the Corporation for the scientific disposal of the dry waste immediately.

**9. Disposal of domestic hazardous waste.**

The committee was informed that the domestic hazardous waste is collected by waste collector and given to the agency authorized by CPCC to dispose off the same at TSDF, Nimbua.

**Recommendations/ directions**

The domestic hazardous waste should be segregated and the same shall be disposed off at TSDF, Nimbua. The said process shall be started by 31.3.2020.

**10. About processing of solid waste at Solid Waste Processing Plant, Sector 25, Chandigarh**

The Monitoring Committee was informed as under:

- For processing of wet waste, compost plant of capacity 300 TPD has been installed by M/s Jaiprakash Associates Ltd. in the name of Green Tech Fuel Processing Plant.
- For processing of dry waste, M/s Jaiprakash Associates Ltd. has installed 500 TPD RDF Plant for processing of non-recyclable waste.
- One Bio-methanation plant of capacity of 5 TPD has been set up by MC, Chandigarh to generate electricity from waste.

**Recommendations/ directions**

The Solid Waste Processing Plant installed at Sector 25 should be operated optimally to process 100% wet waste to produce compost and 100% dry waste to produce RDF by 31.3.2020.

**11. Disposal of legacy waste.**

Besides, the processing of wet and dry waste generated in the city on day to day basis, there is huge dump of solid waste in the form of legacy waste whose treatment and disposal is also essential for the cleanliness of the environment.

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It was informed to the Monitoring Committee that a sanitary landfill has been set up at Sector 38 (West), Dadumajra, where presently the solid waste rejects and inert material are disposed off and because of improper functioning of the processing plant, unprocessed waste is also being dumped there.

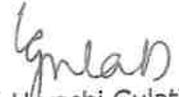
At legacy waste site, about 5 lakh MT solid waste is lying dumped. For the processing of legacy waste, bio-mining process has been started since December, 2019 by M/s SMS Pvt. Ltd. by installing machinery like trommels and Air Density Separators etc.

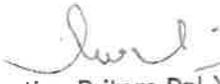
**Recommendations/ directions**

Whole of the inert and rejects of solid waste should be dumped in scientific manner at sanitary landfill site and no unprocessed waste should be dumped in the landfill site. The processing of solid waste lying dumped at legacy waste site should be completed by 31.3.2021.

The above report is submitted for consideration of Hon'ble National Green Tribunal and further directions in the matter.

  
( Dr. Babu Ram)

  
( Urvashi Gulati )

  
( Justice Pritam Pal )  
Former Judge, Punjab and Haryana High Court  
now as Chairman of the Monitoring Committee

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 35/2019

IN

O. A. No. 150/2014

(With report dated 20.01.2020)

Ajay Sipahiya & Ors.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 12.02.2020

**CORAM:**

**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER  
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s):

Mr. Rupinder Singh Suri, Senior Advocate  
with Mr. Rohit K. Aggarwal, Ms. Dipika Jain,  
Advocates

For Respondent(s):

Mr. Shubham Bhalla, Advocate for M.C.  
Chandigarh  
Mr. Anuj Bhandari, Advocate for CPCB

**ORDER**

1. This order is being passed in continuation of order dated 28.11.2019 on the subject of execution of order of this Tribunal dated 07.11.2017 dealing with the grievance for disposal of waste in Chandigarh. Earlier, the matter was dealt with inter-alia vide order dated 24.07.2017 in the context of unsatisfactory working of solid waste processing plant operated by M/s Green Tech Fuel processing plant run by M/s Jaiprakash Associates Limited under a contract dated 30.08.2005 from the Municipal Corporation, Chandigarh for 30 years. Disputes arose between the project

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proponent and the Municipal Corporation, Chandigarh affecting waste management and consequential impact on environment. This Tribunal directed:

**"5. That the Project Proponent shall be entitled to tipping fee @ Rs. 500/- per MT on the quantum of waste received at the plant, for a period of nine months from today. Payment of this tipping fee which has already been agreed between the parties, shall be, without prejudice to the rights and contentions of the parties.**

6. The Project Proponent shall invoke the arbitration clause in accordance with the terms of the contract, within four weeks from today. In the event the Project Proponent fails to invoke the arbitration clause in time, there shall be no liability on the Corporation to pay tipping fee after lapse of six weeks from today. If the arbitration is invoked and the Project Proponent file the arbitration claim for all its disputes then the tipping fee payment shall not be stopped, under any circumstances, by the Corporation.

7. If the entire waste upto 450 MT/day is brought to the plant of the Project Proponent by the Corporation or its agency, the same shall be received, dealt with and disposed of in accordance with rules.

8. The Project Proponent would be at liberty to upgrade its plant to the existing technology within three months from today, at their own costs.

9. The Corporation would be at liberty to move learned arbitrator for any relief that may be entitled to in law.

After expiry of the period of nine months and subject to the report of the Committee and final order of this Tribunal, the parties would take recourse to the remedy under the contract. That any person obstructing and not complying with the directions contained in this order, shall be liable to be personally prosecuted against in accordance with law, irrespective of his/her status."

2. A Committee was also constituted to give a report to this Tribunal every two months.

3. Thereafter, on 07.11.2017, the application was disposed of inter-alia with the following directions:

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2. The Project Proponent shall first clear the 5000 MT of mixed waste that is lying within its premises and this should be completed within three weeks from today as agreed by the Project Proponent. Though the Corporation has fixed shorter time, we grant last opportunity for that purpose. The Corporation shall deploy machines and manpower to segregate the waste at the site of the Project Proponent by Monday positively and there shall be mechanical and manual segregation of the deposited waste for expeditious and effective action.
  3. The Corporation shall endeavour that the waste is segregated at source before it is delivered at the site of the Project Proponent in terms of Solid Waste Management Rules, 2016.
  4. The Project Proponent shall ensure that the compost plant operate fully now and not merely on trial basis and RDF works to its optimum capacity.
  5. In the facts and circumstances of the case, we direct that out of the environmental compensation of Rs. 10.50 Lakhs recovered by the Corporation, Rs. 5 Lakhs shall be retained by the Corporation and the compensation will be utilized for segregation of waste in terms of this order and remaining Rs. 5,50,000/- would be refunded to the Project Proponent.
  6. **The tipping fee shall be paid regularly.**
  7. The plants (RDF and Compost) shall be subject to regular inspection by the joint inspection team and report be submitted. The committee shall also examine whether the municipal solid waste coming to the site is segregated in terms of these directions and according to Solid Waste Management Rules, 2016 or not.
  8. The Corporation in its discretion may not give municipal solid waste 450 MT/day till three weeks and that would be retained at landfill site strictly in accordance with Solid Waste Management Rules, 2016 which shall be exclusive responsibility of the Corporation.
  9. The Project Proponent would be at liberty to approach State of Punjab, State of Haryana and State of Himachal Pradesh for disposal of RDF, but it must be ensured without any further delay at the site.

With above directions Original Application No. 150 of 2014 stands disposed of. No order as to cost."

4. The project proponent moved this Tribunal by way of an Execution Application. Vide order dated 18.09.2019, the Tribunal sought a

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report from a joint Committee comprising of Chandigarh Pollution Control Committee (CPCC), Ministry of Environment, Forests and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB) and a Professor from Punjab Engineering College, Chandigarh. The report received on 14.10.2019 was considered on 28.11.2019 as follows:

*"3. Accordingly, such a report had been filed on 14.10.2019 with the following observations:*

- "i. It was noticed by the committee that unprocessed mixed waste to the tune of 25000 MT approximately was lying in the processing plant premises resulting in inadequate operational space. It was also noticed that the waste has been pushed to the premises wall which has resulted into spill over to the adjoining forest area.*
- ii. Due to continuous delivery of unsegregated waste by MCCC and incapability of plant to process the waste, the condition of the plant and the surrounding is subject to further deterioration.*
- iii. The committee has submitted its reports to the Hon'ble NGT in compliance of the order dated 24.07.2017 in OA no. 150/2014 in the matter of Ajay Sipahiya & Ors. Vs. Union of India & Ors. Regarding the segregation, collection, transportation, processing and disposal of MSW in Chandigarh vide reports dated 28.07.2017, 11.08.2017, 26.09.2017, 26.10.2017, 30.11.2017, 26.03.2018, 24.08.2018, 14.12.2018 and 29.04.2019, the reports are annexed."*

**4. From the above it is clear that unprocessed mix waste to the tune of 25,000 MT is lying unprocessed which is a hazard to the environment. The said waste must be processed by the Municipal Corporation, Chandigarh on the pattern of orders of this Tribunal relating to Ahmedabad dated 02.07.2019 in Original Application No. 113/2019, Amit M. Panchal, Advocate v. State of Gujarat, relating to Delhi dated 17.07.2019 in Original Application No. 519/2019, News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes" and relating to Gurugram dated 10.07.2019 in Original Application No. 514/2018, Vivek Kamboj & Anr. v. Union of India & Ors.**

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7. *The work in the present case may be completed on same pattern as far as possible by 31.03.2020. Appropriate number of remedial equipments may be deployed for bioremediation which may be either done by hiring the equipments or otherwise. With regard to the current and future waste, the same may be segregated in terms of earlier order of this Tribunal for which arrangement has to be made by Municipal Corporation, Chandigarh.*

8. *We are informed that the Committee constituted by the Tribunal in Original Application No. 606/2018 to oversee the compliance of Solid Waste Management Rules, 2016 headed by Justice Pritam Pal is still in operation. Ms. Urvashi Gulati, Former Chief Secretary, Haryana was later added as a member of the Committee. The said Committee may oversee the compliance and furnish a report.*

9. *The issue of functioning of the plant at optimum capacity in terms of earlier orders may also be worked out with the guidance and supervision of the above Committee. An interim report may be furnished by the oversight Committee on or before 31.01.2020. A copy of the report submitted to this Tribunal may also be given to the Municipal Corporation, Chandigarh for its response, if any before the next date. The applicant may also be allowed access to the said report."*

5. We may note that the issue of solid waste management and other significant environmental issues are being dealt with in O.A. No. 606/2018. In the said matter, Chief Secretaries of all States/UTs were required to remain present in person for monitoring execution of orders of this Tribunal on crucial environmental issues. Administrator of UT Chandigarh appeared on 10.01.2020. Following order was passed:

*"36. We accordingly direct:*

a. *In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10*

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(mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

- b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28<sup>1</sup> even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.
- c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with

<sup>1</sup> The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

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respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.

- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in para 31 above will result in liability to pay compensation as already noted above.
- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.
- g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB."

6. We have considered the report of the Committee dated 20.01.2020 in terms of order dated 28.11.2019 which is as follows:

**"2.2 Observations of the Monitoring Committee**

**During visit on 18.1.2020, the following observations have been made:**

About 25,000 MT un-segregated and un-processed solid waste is lying dumped within the premises of the Municipal Solid Waste Processing Plant. Photograph showing the big heap (about 25000 MT) of un-segregated solid waste is mentioned as per plate 1 given below:



**Plate-1: Heap of unprocessed solid waste lying in the premises of the SWM Plant**

Presently, the project proponent is lifting about 75 MT from the old dumped waste and 150 MT fresh waste (received from the Municipal Corporation, Chandigarh) for processing to convert into RDF, compost and inert material.

About 40 MT waste is generated in the form of inert material during RDF manufacturing and 102 MT is generated in the form of inert material during compost manufacturing. These inert materials are sent to the Municipal Solid Waste dumping site, Dadu Majra, U.T. Chandigarh resulting in increase in the height of the dumping site day by day.

Because of non-maintenance of available machinery (ballistic separator, trammels, air density separators, rotary dryers, hot air generator), the processing efficiency has been reduced.

**The representative of the processing plant informed that due to paucity of funds, the plant is not being operated at optimum capacity.**

During both the inspections of the monitoring committee i.e. on 14.1.2020 and 18.1.2020, only old furnace was found in operation, which is being operated at low temperature (400° C) resulting in generation of dioxin and furan gases in the environment, whereas, the new Thermax make furnace, which is operated at 1000° C and may eliminate the production of dioxin and furan gases, was not in operation.

In the Solid Waste processing Plant, for the control of gaseous emissions, the project proponent has installed cyclonic separator followed by venturi scrubber and carbon bed scrubber. However, the representative of CPCC claimed that they have monitored the stack of the Solid Waste Processing Plant number of times and the value of dioxin has

**been found beyond the permissible limits at every time.**

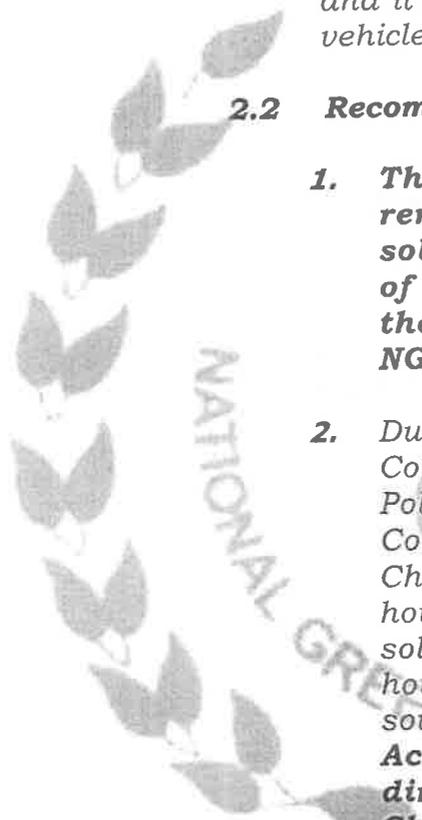
The Monitoring Committee was informed by the representative of the Solid Waste Management Plant that out of 150 MT material being received at Plant site, only 20-25 MT material is segregated and the remaining 125-130 MT is non segregated material.

The inert material lying at site (claimed by the representative of the SWM Plant) was found containing some portion of RDF which could have been recovered by the plant operator.

The present 25000 MT solid waste, lying dumped at site, has occupied most of the space of the plant and it has become difficult for the movement of the vehicles within the premises of the plant.

**2.2 Recommendations of the Monitoring Committee**

- 1. The Municipal Corporation, Chandigarh shall remove about 25000 MT old unprocessed solid waste material, occupying lot of space of the Solid Waste Processing Plant, within the time schedule as directed by the Hon'ble NGT in its order dated 28.11.2019.**
- 2. During the meeting with the Municipal Corporation, Chandigarh and Chandigarh Pollution Control Committee on 14.1.2020, the Commissioner, Municipal Corporation, Chandigarh had informed that out of 3.70 Lakh households of Chandigarh, source segregation of solid waste has been started in 1.60 Lakh households and in the remaining households, source segregation shall be started by 30.6.2020. Accordingly, the Monitoring Committee directed the Municipal Corporation, Chandigarh to start 100 source segregation of solid waste in all the wards of the Municipal Corporation Chandigarh by 30.6.2020. Therefore, the Municipal Corporation Chandigarh shall make immediate arrangements to deliver segregated solid waste of 1.6 lacs households to the Solid Waste Processing Plant so as to enable it to process the same effectively.**
- 3. The Municipal Corporation, Chandigarh may make some provisions for giving processing fee to the project proponent to enable it to run the plant effectively and optimally.**



4. The Municipal Corporation, Chandigarh shall engage the services of experts of IIT Roorkee/ IIT Delhi to assess the efficiency of the machinery available with the Solid Waste Processing Plant within 15 days and the work may be allotted to the institution within next 10 days. In case, after study/assessment, it is observed that the machineries installed at plant site require repairs/renovation, the same may be carried out by Solid Waste management plant within 3 months.

The Municipal Corporation, Chandigarh shall also get expert opinion about conversion of existing RDF plant into waste to energy plant.

5. The project proponent (Solid Waste Processing Plant) shall use and operate only Thermax make furnace, which is operated at 1000° C (at this temperature, the toxic gases like furan and dioxin are almost eliminated) to generate hot air for the removal of moisture of the solid waste. The repairing of this Thermax make furnace may be done within 15 days. The other old furnace operating at low temperature (400° C) shall not be used in any circumstance.

6. The project proponent shall modify/rectify the air pollution control device under the guidance of reputed technical organization to bring the dioxin parameter within the permissible limits."

7. Substance of the report is that the waste is lying dumped in the premises of the plant. Processing efficiency of the plant has been reduced on account of non-maintenance of the machinery. Plant is not being operated to its optimum capacity. Thermax make furnace was not in operation. The Committee recommended removal of the waste material by the Corporation and to deliver segregated solid waste to the plant. The Corporation may make provisions for processing fee. The Corporation may engage services of experts to assess the efficiency of the machinery available with the plant. Thermax make furnace may be repaired within 15 days. The project proponent may modify air pollution control device.

8. While the *inter-se* dispute between the Corporation and the project proponent may be settled at appropriate forum, the basic

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responsibility for disposal of waste lies with the Corporation. The same may be discharged directly or through one or the other contractor/project proponent/concessionaire. We are informed that in accordance with the terms of the agreement, Secretary, Local Government passed an order on 05.08.2019 which is subject to further arbitration proceedings. The project proponent has moved the High Court under Section 11(5) of the Arbitration and Conciliation Act, 1996 and the matter is pending at that stage. We do not express any opinion on merits of the said dispute. Concern of this Tribunal is only compliance of the Municipal Solid Waste Management Rules, 2016 by the Corporation by using such mechanism as may be viable. It is for the Corporation to take a decision whether the contract assigned to the project proponent is viable or satisfactory or not and if not, what alternative arrangement is to be made. Corporation must ensure that solid waste management takes place appropriately and expeditiously without endangering the life of people. If it is not possible for the Corporation and the contractor to work together under the existing or revised contract terms, the Corporation must make alternative arrangement within one month from today. It is clear that order of this Tribunal dated 24.07.2017 was an *ad-hoc* arrangement based on agreement during the hearing which was to operate for nine months. The said order is not for indefinite period. Commercial aspects of transaction are not the concern of this Tribunal. Terms on which work is to be executed are to be prescribed or revised by the Administration as per exigencies as per law. Rights of contractor are to be adjudicated at an appropriate forum other than this Tribunal. This Tribunal has to go into the issue of

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compliance of environmental norms for which responsibility to the citizens is that of the Administration. We are, thus, not expressing any opinion on rights of contractor but only with regard to rights of citizens to clean environment.

9. In view of above, only order which needs to be passed is that the Corporation may take steps for ensuring proper disposal of garbage itself or by any other mechanism. It may take a call on the question of continuing or not continuing the present contract within one month from today to ensure that rights of the citizens to clean environment are protected and constitutional obligation of the Corporation to ensure clean environment and to comply with the Solid Waste Management Rules, 2016 is carried out. If present contract is not workable, an appropriate alternative arrangement may be made. Situation of waste not being scientifically disposed of should not continue on account of pendency of an administrative decision. The Committee headed by Justice Pritam Pal, former Judge of Punjab and Haryana High Court may oversee the compliance of these directions and furnish a further report after one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

List again on 24.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

February 12, 2020  
Execution Application No. 35/2019  
DV

**Minutes of the meeting with Commissioner, Municipal Corporation, Chandigarh and officers of Chandigarh Pollution Control Committee regarding compliance to be made by the Municipal corporation w.r.t. order dated 12.2.2020 in OA no. 150/2014 (EA No.35/2019) in the matter of Ajay Sipahiya and others V/s Union of India and others on 6.3.2020 at 09:30 AM at UT Guest House Chandigarh under the Chairmanship of Justice Pritam Pal, Former Judge Punjab & Haryana High Court, now as Chairman of the Monitoring Committee constituted by the Hon'ble NGT.**

**a) Members of the Executive Committee**

Sr. No.	Name & Designation	Designation in the Executive Committee
1.	Justice Pritam Pal, Former Judge, Punjab and Haryana High Court	Chairman
2.	Ms. Urvashi Gulati, IAS, former Chief Secretary, Haryana	Member
3.	Dr. Babu Ram, Former Member Secretary, Punjab Pollution Control Board	Technical Expert

**b) Municipal Corporation, Chandigarh**

1. Sh. Kamal Yadav, IAS, Commissioner, Municipal Corporation
2. Sh. Satish Kumar Jain, Additional Commissioner- II, Municipal Corporation
3. Dr. Amritpal Singh Warring, MOH, Municipal Corporation
4. Sh. Rajinder Singh, XEN, SBM Cell, Municipal Corporation

**c) Officers of Chandigarh Pollution Control Committee**

1. Sh. T. C. Nautiyal, IFS, Member Secretary, CPCC
2. Sh. Vivek Pandey, Scientist B, CPCC
3. Ms. Rhythm Aggarwal, AEE, CPCC

The Commissioner, Municipal Corporation, Chandigarh welcomed the Chairman and members of the Monitoring Committee constituted by the Hon'ble NGT in OA no. 606 of 2018 and oversee the compliance in the directions made by Hon'ble NGT in OA no. 150/2014 (EA no. 35/2019) in the matter of Ajay Sipahiya and ors. v/s union of India and ors.

The Chairman of the Monitoring Committee apprised that the Hon'ble Tribunal in its order dated 12.2.2020 in OA no. 150/2014 (EA no. 35/2019) has passed the detailed order and in para no. 9 of the said order, the Hon'ble Tribunal has directed as under:

*"In view of above, only order which needs to be passed is that the Corporation may take steps for ensuring proper disposal of garbage itself or by any other mechanism. It may take a call on the question of continuing or not continuing the present contract within one month from today to ensure that rights of the citizens to clean environment are protected and constitutional obligation of the Corporation to ensure clean environment and to comply with the Solid Waste Management Rules, 2016 is carried out. If present contract is not workable, an appropriate alternative arrangement may*

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*be made. Situation of waste not being scientifically disposed of should not continue on account of pendency of an administrative decision. The Committee headed by Justice Pritam Pal, former Judge of Punjab and Haryana High Court may oversee the compliance of these directions and furnish a further report after one month by e-mail at judicial-ngt@gov.in.  
List again on 24.04.2020."*

Therefore, in compliance to the said order, the Monitoring Committee has called meeting with the officers of Municipal Corporation, Chandigarh and Chandigarh Pollution Control Committee to have detailed discussion on the steps taken by the Corporation for ensuring proper disposal of garbage itself or any other mechanism adopted by it so as to protect the rights of the citizens to have clean environment.

The Commissioner, Municipal Corporation, Chandigarh apprised the status w.r.t compliance of the Solid Waste Management Rules, 2016 and steps taken by the Corporation regarding proper disposal of garbage itself as under:

1. In view of ill performance of Solid waste management plant run by M/S Jai Parkash Associates Ltd and scientifically processing of garbage as per Solid Waste Management Rules, 2016, the House of the Corporation has considered the para no. 9 of order dated 12.2.2020 of Hon'ble Tribunal in OA no. 150/2014 (EA no. 35/2019) and unanimously resolved that the Implementation Agreement dated 30.12.2005 and all MOUs/Agreements made with M/s Jaiprakash Associates Limited, be terminated with immediate effect.
2. The house of the Corporation has further resolved that the Municipal Corporation, Chandigarh will send a communication in this regard to M/s J.P. Associates and will take over the possession of the plant within one week of the above mentioned communications. The Corporation will make the inventory of machinery available inside the plant and also video graph the whole process of taking over in the presence of Duty Magistrate. The MCC will run the plant itself or through third party.

He further submitted as under:

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1. The technical status of the plant will be got checked through a Technical Committee either from IIT Roorkee or IIT Delhi or any other institute of repute which will assess the working condition of the machinery and plant and submit its report to improve the efficiency of the plant.
  2. One more Expression of Interest will be published inviting the companies to upgrade the plant and technology, the interested company will submit the proposal and accordingly, DPR will be prepared and shall be got approved from the General House of the Municipal Corporation.

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3. Till the third party comes to operate the plant, the MCC will operate the plant at its own by deputing internal staff and engaging additional staff on outsourcing. The Municipal Corporation will request the Chandigarh Administration to provide special funds for operating the plant on its own or through third party either from Chandigarh Smart City Limited or from Chandigarh Administration.
  4. The House authorized the Commissioner to incur the expenditure required to take over the possession of the plant, for running the plant for making payment to the technical committee for assessment of the machinery and the plant and any other unforeseen expenditure subject to ex-post facto information to the House.
  5. An Action Taken Report along with the report of the Technical Committee and detailed Plan and Strategy be placed before the House preferably in its meeting to be held in the month of March, 2020.
  6. That running the present plant is a stop gap arrangement and all the formalities should be completed expeditiously and in a time bound manner. The House also authorized the Commissioner to take appropriate decision for running the Garbage Processing Plant effectively and efficiently subject to information to the House later on.

Thereafter, the status w.r.t collection, segregation, transportation and processing of solid waste was submitted as under:

**1. Door-to-door collection and source segregation of solid waste.**

100% door to door collection of solid waste has been started in all 26 wards of the City and for this purpose, 1415 waste collectors have been engaged. Segregation of solid waste has been started in about 60% of the area and waste is segregated in the form of wet, dry and hazardous in 03 bin system.

**After detailed deliberation, the Chairman of the monitoring committee directed that the Municipal Corporation, Chandigarh shall start 100% door to door collection and segregation of solid waste in 100% area by 31.3.2020.**

**2. Treatment of wet waste.**

For processing of wet waste to convert into compost, it was informed that 60% of the wet waste collected is transported to the solid waste management plant. However, the Corporation assures that the wet waste compost pits of adequate capacity at appropriate places shall be provided by 31.3.2020 to process 100% of the wet waste of the city.

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**After detailed discussion, the Chairman of the Monitoring Committee directed that the Municipal Corporation, Chandigarh shall construct adequate number of compost pits to process 100% wet waste of the city by 31.3.3020.**

### **3. Onsite composting in Parks**

The Monitoring Committee was informed that the Corporation has constructed Horticulture waste processing pits in all the parks of Chandigarh and at 8 places aerobic composting has been started. It was assured that whole of the horticulture waste of the city shall be started processing through compost pits by 31.3.2020.

**After deliberation of the issue, the Chairman of the Monitoring Committee directed that the Municipal Corporation, Chandigarh shall construct adequate number of compost pits to process whole of the horticulture waste of the parks/city by 31.3.3020.**

### **4. Status of Material Recovery Facilities (MRFs)**

The Monitoring Committee was apprised that 04 Material Recovery Facilities (MRF) have been developed but these are on very small scale and running within the SSK premises. These MRFs shall be helpful for collection and sorting of dry waste into recyclable and non-recyclable material.

**After detailed deliberation, the Chairman of the Monitoring Committee directed that the Municipal Corporation, Chandigarh shall provide adequate number of Material Recovery Facilities (MRF) to recover the useful products by 31.3.3020.**

### **5. Providing Compartments in Garbage carrying vehicles and GPS**

It was apprised that the vehicles used for transportation of garbage are properly covered to avoid spill over. In residential area, 1103 compartmentalized manual tricycles have been deployed for collection of segregated material. All 102 mechanized vehicles have been provided with GPS and monitoring of these mechanized vehicles is done through eSBM portal. Procurement of more compartmentalized vehicles is delayed because of non availability of vehicles due to mandatory provision of Bharat Stage VI vehicles from 1<sup>st</sup> April, 2020 onwards. However, MCC is in contact with the manufacturers and it was informed that vehicles will be available on GeM Portal very soon.

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**After detailed discussion, the monitoring committee directed that GPS enabled compartmentalized vehicles having provisions of Bharat Stage VI shall be procured by the corporation at the earliest.**

**6. Frequency of sweeping in commercial and residential area**

The monitoring committee was informed that sweeping in commercial area is carried out twice in a day time and once in night time. In other areas, the sweeping is done once in a day.

**After detailed discussion on the issue, it was directed by the Chairman of the monitoring committee that sweeping in commercial and residential and other areas be started twice in a day time and atleast once in night time by 15.03.2020.**

**7. Management of Construction & Demolition Waste (C&D Waste)**

It was informed that C & D Waste processing plant is operational at Industrial Area, Phase-I, Chandigarh. Separate vehicles have been deployed for collection of waste from the generator and transportation of same to the processing plant. Presently, plant is processing around 150 TPD C & D waste. Awareness is being created among the general public w.r.t. proper disposal of C & D waste.

**The Chairman of the Monitoring Committee directed that the C&D Waste management plant should be operated at optimum capacity so as to manage whole of the C&D waste generated in the city. 100% processing of C&D Waste at the C&D Waste Processing Plant shall be started by 31.3.2020.**

**8. Bulk Waste Generator Identification and management of solid waste.**

It was informed that 26 Bulk Waste Generators have been identified. These waste generators have provided wet waste compost facilities in their premises to manage the wet waste. For processing of dry waste, these Bulk Waste Generators have made agreement with the Corporation to lift their dry waste and to dispose of the same scientifically as per Solid Waste Management Rules, 2016.

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**After detailed deliberation, the Chairman of the Monitoring Committee directed that Municipal Corporation, Chandigarh shall identify all the Bulk Waste Generators within one week and these Bulk Waste Generators be directed to provide compost facilities in their premises to manage wet waste by 31.3.2020 and to manage the dry waste, they may make agreement with the Corporation for the scientific disposal of the dry waste immediately**

**9. Disposal of domestic hazardous waste.**

The committee was informed that the domestic hazardous waste is collected by waste collector and given to the agency authorized by CPCC to dispose off the same at TSDF, Nimbua.

**The Chairman of the Monitoring Committee directed that the domestic hazardous waste should be segregated and the same shall be disposed off at TSDF, Nimbua. The said process shall be started by 31.3.2020.**

**10. About processing of solid waste at Solid Waste Processing Plant, Sector 25, Chandigarh**

The Monitoring Committee was Informed as under:

- For processing of wet waste, compost plant of capacity 300 TPD has been installed by M/s Jaiprakash Associates Ltd. in the name of Green Tech Fuel Processing Plant.
- For processing of dry waste, M/s Jaiprakash Associates Ltd. has installed 500 TPD RDF Plant for processing of non-recyclable waste.
- One Bio-methanation plant of capacity of 5 TPD has been set up by MC, Chandigarh to generate electricity from waste.

**After detailed deliberation, the Chairman of the Monitoring Committee directed that the Solid Waste Processing Plant installed at Sector 25 should be operated optimally to process 100% wet waste to produce compost and 100% dry waste to produce RDF by 31.3.2020.**

**11. Disposal of legacy waste.**

Besides, the processing of wet and dry waste generated in the city on day to day basis, there is huge dump of solid waste in the form of legacy waste whose treatment and disposal is also essential for the cleanliness of the environment.

It was informed to the Monitoring Committee that a sanitary landfill has been set up at Sector 38 (West), Dadumajra, where presently the solid waste rejects and inert material are disposed off and because of improper functioning of the processing plant, unprocessed waste is also being dumped there.

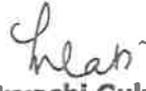
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At legacy waste site, about 5 lakh MT solid waste is lying dumped. For the processing of legacy waste, bio-mining process has been started since December, 2019 by M/s SMS Pvt. Ltd. by installing machinery like trommels and Air Density Separators etc.

**After detailed deliberation, the Chairman of the monitoring committee directed that whole of the inert and rejects of solid waste should be**

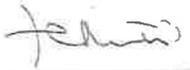
dumped in scientific manner at sanitary landfill site and no unprocessed waste should be dumped in the landfill site. The processing of solid waste lying dumped at legacy waste site shall be completed by 31.3.2021.

  
( Dr. Babu Ram )

  
( Urvashi Gulati )

  
( Justice Pritam Pal )  
Former Judge, Punjab and Haryana High Court  
now as Chairman of the Monitoring Committee

Attendance Sheet for the Meeting of Executing Committee held on 6<sup>th</sup> March, 2020 under the Chairmanship of Justice Pritam Pal, Chairman, Executing Committee.

Sr. No.	Name & Designation	Mobile No.	Signature
1.	T.C. Nautiyal M.S. CPC		
2.	Vivek Pandey Sr. CPC	9888116680	
3.	Rhythm Bhanuwal JES, CPC	987239374	
4.	DR ANRJI MOM	988834888	
5.	K. V. Yadav CMC	7347240001	
6.	Satish Kumar Jaisi AGM	9815149293	

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Attendance Sheet for the Meeting of Executing Committee held on 6<sup>th</sup> March, 2020 under the Chairmanship of Justice Pritam Pal, Chairman, Executing Committee.

Sr. No.	Name & Designation	Mobile No.	Signature
7	Rajinder Singh XEN	9872511338	